initial validity period of 18 months, will automatically be deemed to be valid for 24 months from the date of issue, provided these licences have not already been revalidated beyond their initial validity period of 18 months.

ईरान के उद्योग मंत्री की भारत कात्रा

- *627. श्री चन्द्र शैलानी : क्या वाणिज्य मंत्री यह बताने की कृपा करेग कि ,
- (क) हाल ही में ईरान के उद्योग मती की भारत यात्रा के दौरान भारत और ईरान के बीच ग्राधिक सहयोग बढ़ाने हेतु किन मित्रयो तथा सरकारी ग्रधिकारियों में साथ तथा किन प्रस्तावों पर बानचीत हुई थी, ग्रीर
- (ख) उपरोक्त बातचीत की मुक्य बाते क्या है?

बाजिज्य मंत्री (प्रो० डी० पी० बट्टो-पाच्याय): (क) और (ख) ईरान मरकार के उद्योग तथा खान मर्ता महामहिम थी। फारूख नजमबादी एशिया नथा प्रशान्त क्षेत्र के लिए ग्राधिक तथा सामाजिक परिषद की एक बैठक के सम्बन्ध में भारत आये थे। नई दिल्ली में अपने ठहरने के दौरान इरान मती ने विदेश मंत्री भीर उद्योग नया नागरिक पूर्ति मन्नी से शिष्टाचार के नाते भेट की। उन्होंने दोनो मकालयों के चाधकारियों के माथ भी बाहचीन की जिसके दौरान दोनों देशों के बीच उद्योग के व्यापक क्षेत्र में सहयोग बढ़ाने की सम्भावनाओं पर पुनविलोधन किया गया। ईरानी पक्ष ने इस बात में दिलचन्पी प्रकट की कि विभिन्न क्षत्रों में ईरान की बावश्यकताबी को पूरा करने के लिए जो वैनी क्षमताए उपलब्ध है उनका प्रयोग करके दोनों देशों के बीच ग्राधिक सह-योग को सुदृढ किया जाए । इस बात पर सहमति हुई कि विशेषश्री का एक दल बीखोगिक गरिविधि के विधिन्न क्षेत्रों में उपलब्ध क्षभता तमा निशेष मदीं की पंडताल करने के निए भारत साएवा ।

Over-Invoicing and Under-Invoicing in Exports and Imports by Coca Cola Export Corporation

5877. SHRI SOMCHAND SOLANKI: Will the Minister of FINANCE be pleased to state:

- (a) whether Coca Cola Export Corporation has been resorting to over-invoicing in exports in order to earn higher importation replenishment licences during the last three years:
- (b) whether it resorts to under-invoicing in the matter of imports of concentrate and is indulging in evasion of import duties; and
- (c) whether his Ministry has received number of complaints against Coca Cola Export Corporation in this matter and still it has not recommended penal action under I(DR) Act and Customs Act against this firm?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c). Information is being collected and will be laid on the Table of the House.

Countries participated in Indian Engineering Trade Fair

5878. SHRI S. N. MISRA: Will the Minister of COMMERCE be pleased to state

- (a) the countries that participated in the recent Indian Engineering Trade Fair held in Delhi;
- (b) how far this fair has been successful in increasing awareness in foreign countries about the engineering goods manufactured in India; and
- (c) what follow-up action is being taken to tap foreign markets for the export of Indian engineering goods?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) Overseas country participation